

SETHI) : (a) The original copies of the challans are to be sent back by the Reserve Bank/State Bank/Treasury, as the case may be, to the Income-tax Department as early as possible. It is not correct to say that the challans never reach their destination.

(b) The challans received from Reserve Bank/State Bank/Treasury are placed on the relevant files. There is no prescribed time limit for placing challans on files but this is expected to be done immediately on receipt of challans.

(c) Anticipatory letters have been issued by the Income-tax Department New Delhi in those cases where challans are not available on the files with a view to verify the correctness of the record and to avoid unnecessary hardship to the assessee that may be caused by the issue of wrong Recovery certificates to the Tax Recovery Officers. It is only in cases where the assessee, in reply to the anticipatory letters, intimate that payment has already been made, they are asked to produce the counterfoils of the challans for verification of the payment made. On receipt of the counterfoil of the challan, the Income-tax Officer, countersigns the true copy in token of his verification and places the same on record.

(d) To ensure proper and prompt placing of the challans on the individual files of the assessee, the system of filing of challans has been tightened up and the Supervisory Staff have been directed to test—check the proper filing of the challans.

Recruitment of Assistant Engineers and Assistant Executive Engineers through U.P.S.C.

3009. SHRI S.D. SOMASUNDARAM : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state whether it is a fact that the C.P.W.D. has decided to stop recruiting Assistant Engineers and Assistant Executive Engineers through U.P.S.C. with a view to redress the grievances and to keep up the general morale of the Departmental Engineers ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B.S. MUTHY) : No Sir, It has not been decided to stop recruitment of Assistant Executive Engineers through the U. P. S. C. As regards Asstt. Engineers a proposal to stop direct recruitment to this grade is under consideration of the Government.

Separate Cadre of Assistant Executive Engineers in C.P.W.D.

3010. SHRI S.D. SOMASUNDARAM : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to the Unstarred Question No. 4765 on the 22nd December, 1969 and state as to how it was Justifiable to create a cadre of Assistant Executive Engineers with a different scale of pay, promotional prospect etc. for performing duties required of Sub-Divisional Officers, viz., Assistant Engineers when it is not justifiable to create for graduates a cadre of Junior Engineers as has been done in the Southern State ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : It is not correct to state that a cadre of Assistant Executive Engineers was created for performing duties required of Assistant Engineers. The main purpose of having the post of Assistant Executive Engineer in the Junior Class I cadre was to attract the best engineering talent in the country for ultimately manning the higher posts in the Department. The Sub-divisions were intended to be a training ground to the Assistant Executive Engineers before their absorption as Executive Engineers.

West German Delegation's visit to India

3011. SHRI BADRUDDUJA :
SHRI K. HALDER :
SHRI JYOTIRMOY BASU :

Will the Minister of FINANCE be pleased to state :

(a) whether the West German

Delegation which visited India in January, 1970 was headed by Mr. Hermann Josef Abs who was Financial Adviser to Hitler; and

(b) the particulars of other members of the delegation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) : (a) The West German Delegation was headed by Dr. Hermann J. Abs, Chairman, Supervisory Board, Deutsche Bank. So far as the Government of India are aware, Dr. Abs was never Financial Adviser to Hitler.

(b) A statement is laid on the Table of the House. [*Placed in Library. See No. LT—2869/70*]

Blacklisting of Shri K. A. Laxman Prabhu of Calcutta

3012. SHRI JYOTIRMOY BASU :
SHRI K.M. MADHUKAR :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Shri K.A. Laxman Prabhu of Calcutta who had furnishing to information Government regarding cases of tax evasion had been blacklisted by the Central board of Direct Taxes;

(b) if so, the reasons therefor;

(c) whether Shri Parbhu has submitted a memorandum to the President and the Prime Minister protesting against the Board's action against him; and

(d) if so, the action being taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P.C. SETHI) : (a) and (b). No black-list as such is maintained in respect of informants. But undesirable informants are ignored and no action is taken on the information furnished by them unless considered necessary. The investigating agencies of the Income-tax Department act on the information furnished by the informants of such information is precise

and useful, and further if the informant is considered reliable having regard to his antecedents. If it is found that the antecedents, behaviour and the information furnished in earlier cases does not justify any reliance, instructions are issued that such informants may be ignored. In view of the assurance of secrecy, it is not possible to furnish details in respect of individual informants but action is taken on the lines indicated above.

(c) and (d). Reward rules provide that no representation lies against a decision under the said rules. However, complaints from informants are examined and, if necessary, redressed. If an informant persists in repeating the complaints found frivolous, such further complaints are ignored.

Fall in price of fertilisers

3013. SHRI JYOTIRMOY BASU :
SHRI J.K. CHOUDHURY :
SHRI PRAKASH VIR SHASTRI :
SHRI ATAM DAS :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether, while inaugurating the 19th annual general meeting of the Indian chemical Manufacturers' Association in Bombay on the 10th January, 1970, he pleaded for united efforts by the public and private sectors to bring down the prices of fertilisers to a "reasonable level within a specified period";

(b) if so, the average selling prices per tonne of fertilisers of each variety produced by the Public and Private sector plants separately, year-wise from 1966-67 to 1969-70, the average selling prices of different varieties of imported fertilisers per tonne, year-wise from 1966-67 to 1969-70;

(c) what will be the "reasonable level" and what date is envisaged by "within a specified period"; and

(d) the positive steps which have been or are being taken by Government to bring down the prices of fertilisers ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND